



Central Administrative Tribunal Principal Bench: New Delhi

**O.A. No. 3729/2018
M.A. No. 2756/2021
M.A. No. 4226/2018**

This the 5th day of October, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

(By Advocate: Ms. Ankita Patnaik)

Versus

1. The Department of Personnel and Training (DoPT)
Through its Secretary,
Ministry of Personnel, Public Grievances and Pension
North Block, New Delhi – 110010
2. Central Vigilance Commission
Through its Director,
GPO Complex, INA, New Delhi – 110023
3. North Delhi Municipal Corporation (NDMC)
Through its Commissioner,
Vigilance Department, 26th Floor,
SPM Civic Centre, Minto Road,
New Delhi-110003.Respondents

(By Advocates: Shri R.K. Jain, R V Sinha and Shri Ranjan Tyagi)



ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

By way of M.A. No. 2756/2021, Ms. Ankita Patnaik, learned counsel appearing for the applicant seeks permission of this Tribunal to withdraw OA No.3729/2018, with liberty to the applicant to approach this Tribunal if aggrieved by the order passed by the respondents.

2. Permission is accorded. The OA stands dismissed as withdrawn with liberty as aforesaid. Pending MA also stands disposed of accordingly.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

/dkm/sunil/akshaya/